

16th May, 1980 by Chief of the Naval Staff to the delays in execution of Naval ship building contracts;

(b) whether he has suggested a scheme of incentive bonuses as well as penalties for contractors in order to cut down delays; and

(c) if so, what action is proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) Yes, Sir.

(b) and (c). Penalty clause in the form of "liquidated, damages" is always incorporated in ship-building contracts. The question of including the incentive clause in future contracts will be examined by the Ministry.

**Heavy Water imported from USSR in 1977**

1201. SHRI NAVIN RAVANI:

SHRI NAND KISHORE SHARMA:

SHRI TARIQ ANWAR:

Will the PRIME MINISTER be pleased to state:

(a) when and how much quantity of heavy water was imported from USSR in 1977;

(b) whether USSR had made India agree to condition of full-scope nuclear safeguard' if India uses this heavy water;

(c) if so, whether India has agreed to this condition while using heavy water in our atomic power plants; and

(d) when the actual use was started?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) In March 1980, we signed an Addendum to the September, 1976 Contract with the USSR for the supply of 256 tonnes of heavy water, in addition to the 200

tonnes which had already been supplied under this Contract between October 1976 and March 1979.

(b) No. Sir.

(c) Does not arise.

(d) The heavy water received from the USSR under the September, 76 Contract has yet to be used.

**Draft Rules for Kendriya Sachivalaya Rajbhasha Sewa**

1202. SHRI T. S. NĒGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the various Ministries and attached offices had commented on the draft rules for Kendriya Sachivalaya Rajbhasha Sewa (Group 'A' & 'B' posts) that the minimum educational qualifications for the posts of Hindi officers should be graduation;

(b) whether the UPSC had given its approval sometime in 1969 that the minimum educational qualifications for the posts of Hindi officers should be B.A. (with Hindi) plus five years' experience of translation and on the basis of that approval an examination of Hindi officer was conducted in 1969; and

(c) if so, whether Government propose to provide in the Rules that the educational qualification for the departmental candidates (who are working at present) would be same as announced in 1969?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No Sir. The reply received from the Ministries has not made any comments on the minimum qualification for direct recruitment of these officers.

(b) In 1969, the Union Public Service Commission initiated selection for the posts of Hindi officers in the various Departments. This selection was